

**National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg,
New Delhi**

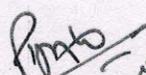
NGT (PB) DR/2018-19/7/575

Date: 25th July, 2018

OFFICE ORDER

In terms of Rule 28 of the NGT (Practice & Procedure) Rules, 2011, framed under NGT Act, 2010, the matter relating to providing certified copy to third party has been placed before the Full House Meeting which was held on 24.07.2017 and the Full House after due deliberation has resolved that a third party which is not a party to the case will not be entitled to the copies of the pleadings, orders or any document in terms of the said rule. Even an intervener unless made a party and complies with the provisions of the Rule 28, is not entitled to the same. Even otherwise all the proceedings and orders of the National Green Tribunal (NGT) are available on the website (www.greentribunal.gov.in) of the Tribunal and a third party or anyone interested therein, can access the same from the website.

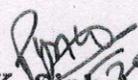
This issues with the approval of the Competent Authority.


(P.K. Sinha)
Registrar General
(Officiating)
25/7/18

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2. P.A. to Hon'ble Judicial and Expert Members
3. P.A. to Ld. Registrar General
4. Ld. Registrar's of all Zonal Benches (Bhopal/Chennai/Kolkata/Pune)
5. Ld. Deputy Registrar
6. Assistant Registrar (Filing)
7. Consultant (Judicial/Admn.)
8. Computer Section for placing in the website
9. Secretary, NGT Bar Association
10. Notice Board
11. Guard File




(P.K. Sinha)
Registrar General
(Officiating)
25/7/18